

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu/ Srinagar

NOTIFICATION
Jammu/Srinagar, the 13th of Jan 2025

S.O 163-In exercise of the powers conferred by sub-section (1) of section 11 of the Jammu and Kashmir Goods and Services Act, 2017 (Act No. V of 2017), the Government, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the Council, hereby makes the following amendments in the notification of the Government of Jammu and Kashmir, Finance Department SRO-GST-**No. 36(Rate), dated the 29th January, 2018, namely :-**

In the said notification, in the TABLE, against S. No. 4, in column (4), for the entry "6%", the entry "9%" shall be substituted.

This notification shall be deemed to have come into force with effect from 16th January, 2025.

By Order of the Government of Union Territory of Jammu and Kashmir

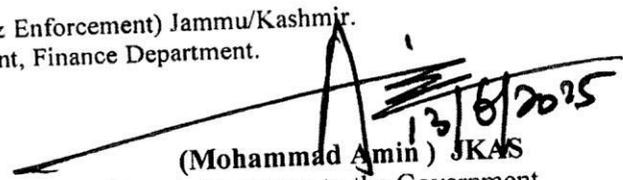
Sd/-
(Santosh D Vaidya) IA3
Principal Secretary to the Government
Finance Department

Dated:- 13 -06-2025

No:- FD-ST/34/2021-03- Part-2(7275094)

Copy to the:-

1. Secretary, GST Council, New Delhi (In reference to CBIC notification no 04/2025-Central Tax (Rate) dated 16.01.2025.
2. All Financial Commissioners (ACF) UT of J&K .
3. Principal Secretary to Hon'ble Lt. Governor.
4. Principal Secretary to Hon'ble Chief Minister.
5. All Principal secretaries/Commissioner/Secretaries to Government.
6. Joint Secretary, J&K, MHA, GOI, New Delhi.
7. Divisional Commissioner, Jammu/Kashmir.
8. Commissioner, State Taxes Department, J&K.
9. Commissioner, Excise Department, J&K,
10. Additional Commissioner, State Taxes (Administration & Enforcement) Jammu/Kashmir.
11. Private Secretary to the Principal Secretary to Government, Finance Department.
12. Incharge Website, Finance Department.


(Mohammad Amin) JKAS
Deputy Secretary to the Government